

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 12th day of November 2002.

QUORUM : HON. MRS. MEERA CHHIBBER, J.M.

O. A. No. 1019 of 2002.

Keshav Lal Rawat S/O Late Ram Dular Rawat R/O Village Haziganj,
P.O. Sevait, Soraon, Allahabad..... Applicant.

Counsel for applicant : Sri D.R. Azad.

Versus

1. Union of India, Ministry of Defence, Govt. of India, New Delhi through its Secretary.
 2. Commandent Central Ordnance Department Chheeki, Allahabad.
 3. Central Ordnance Depot, Kanpur.
- Respondents.

Counsel for respondents : Sri Rajiv Sharma.

O R D E R

BY HON. MRS. MEERA CHHIBBER, J.M.

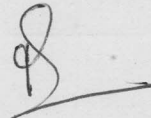
The applicant has filed the present O. A. seeking quashing of the order dated 25.1.2002 and 30.4.2002 and has also sought a direction to the respondents to appoint the applicant on suitable post on compassionate ground in the department. It is submitted by the applicant that his father Late Ram Dular was working as M.S.D. 1448 Carpenter Joiner and died on 8.1.1999 during his service period. The applicant applied for compassionate appointment. It is further stated by him that though his case was rejected but the order was never served upon him. The matter was again put up before the ^{Committee} ~~court~~ who rejected the selection of petitioner on the ground that vacancies are only 5 and his serial number in the priority list is 158/163. However, in the said order itself it was mentioned that his case would be again taken up in next sitting as well. Finally the respondents have rejected his claim by stating that looking at the relative hardship and more deserving cases and keeping in view the limited number of vacancies, this case is finally rejected. It is this order which has been challenged by the

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applicant in the present O.A.

2. I have seen the impugned orders and find that no reasons have been assigned in the order to state as to why his case has been rejected for compassionate appointment. Even though earlier by its order dated 25.1.02, the reason given was that vacancies are only 5 while his name ^{is B} at Sl.No.158/163 meaning thereby that the applicant's case was not ~~only~~ rejected but could not be given appointment as his placement was quite low in the list prepared by the department. By latest order dated 30.4.02, the respondents have simply stated that looking at the relative hardship and more deserving cases, his case has been rejected. This, according to me, is not a speaking order. Therefore, I remit this matter back to the authorities with the direction to pass a detailed and reasoned order as to why the applicant's case has been rejected within a period of three months from the date of receipt of a copy of this order. If after seeing the detailed order also the applicant feels aggrieved he shall be at liberty to challenge the said order.

With the above direction, the O.A. is disposed of with no order as to costs.



J.M.

Asthana/